

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.56/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Ms. Alka Paresh Vora

V/s.

M/s.High Value Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Lishma Nagarkar i/b Sonwane Law LC	Advocate for the Petitioners	
2.	Counsel Mr. Nitin Dave a/o Adv. Mrs. Namrata Panich Datal and Adv. Sanjeev Solankwala as i/b Mulla Nos. 1 to 4 and Mulla and Gaugie Blunt and Carse	Advocates for Respondent	
3.	Murtaza Kaewwalle a/w Shahan Pradhan i/b HSA Advocates	Adv. for the Respondent No. 5-	
4.	Aziza Khatr a/w Nikita Behl i/b AAIC Legal	Adv. for Respondent No. 6	

COMMON ORDER

Co. Appeal. No.56/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.57/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.58/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.60/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.61/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.62/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.63/58-59/NCLT/MB/MAH/2016

1. The Learned Representatives in respect of 7 Group Cases are present.
2. At the outset, the Learned Representatives have informed that there is one more Case Titled as Mrs. Alka Paresh Vora V/s M/s Rhine Valley Leasing & Finance Ltd. & Ors. in Court Room No. 1 listed for hearing today itself i.e. 25th January, 2017 because the paid up share capital is above Rs. 50 Lakhs.
3. It has also been informed that a letter dated 21.12.2016 has been addressed to Registry, Mumbai Bench with a request to club all these Petitions together.
4. In the above circumstance, when the clubbing is requested and one of the Petition contains the paid up share capital above Rs. 50 Lakhs, therefore these matters are first required to be clubbed and then to be transferred to Court Room No. 1, however, requisite direction from the Principal Bench is required. Therefore, Registry is directed to immediately obtain direction from the Principal Bench and thereafter fix all these cases as per the directions. Till then all these matters are adjourned **Sine die**.

Sd/-

M. K. SHRAWAT

Member (Judicial)

Dated: 25th January, 2017